

CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 11.11.2014

OA No. 272/2013

Mr. P.N.Jatti, Counsel for the applicant.

Mr. Mukesh Agarwal, Counsel for the respondents.

Heard the learned counsel for the parties.

The OA is disposed of by a separate order on separate sheets.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Adm/

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 272/2013

Date of Order: 11.11.2014

CORAM

HON'BLE MR.ANIL KUMAR, ADMINISTRATIVE MEMBER

K.L.Yogi S/o Shri Nanu Ram Yogi, by cast Yogi, aged about 50 years, r/o Rampur tholi District, Sikar presently working as PA in Shri Madhopur, Post Office, District Sikar (Raj.)

.....Applicant

(By Advocate Mr. P.N.Jatti)

VERSUS

1. Union of India, Through the Secretary to the Govt. of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. District Postal Services, Western Region, Jodhpur.
4. Superintendent, Post Offices, Sikar Dn. Sikar.

.....Respondents

(By Advocate Mr. Mukesh Agarwal)

Anil Kumar

ORDER

(Per Hon'ble Mr. Anil Kumar, Administrative Member)

The applicant has filed the present OA praying for the following reliefs:-

- 8.1 That by a suitable writ/order or the directions the respondents No.3 be directed to consider the appeal of the applicant dated 13.12.2008 vide Annexure A/6 annexed with the OA and the order dated 31.3.2012 vide Annexure A/1 be quashed and set aside.
- 8.2 That the order dated 30.6.2008 be quashed as the applicant being sick submitted the medical certificate for not performing the duty on 9.6.2008 that is the arbitrary order of dies non.
- 8.3 Order dated 23.10.2008 vide Annexure A/3 be quashed and set aside.
- 8.4 That the charge memo dated 22.8.2008 vide Annexure A/4 with the arbitrary order dated 29.9.2008 be quashed and set aside being arbitrary and the reduced money which has been paid less to the applicant be paid with all the consequential benefits w.e.f. 29.9.2008 for a period of one year.
- 8.5 Other relief which the Hon'ble Bench deems fit.

2. Heard the learned counsel for the parties. The learned counsel for the applicant argued that his appeal has not been considered by the respondents on the ground that one appeal against 3 orders is not acceptable. The applicant has been advised to say his version as per rules. Therefore, the learned counsel for the applicant submitted that he wants to file separate appeals against each order. He may be given liberty to withdraw the present O.A. so that he can file the appeals against the orders with which he is aggrieved. He

Anil Kumar

also argued that in case he files the appeals the respondents be directed to consider and decide the same expeditiously.

3. The learned counsel for the respondents have no objection if the applicant is allowed to withdraw the OA to file appeals afresh according to the provisions of law.

4. In view of the submissions made by the learned counsel for the applicant, the present OA is dismissed as withdrawn. However, the applicant is at liberty to file fresh appeals separately against each order. In case the applicant files such appeals within one month from today then the appellate authority is directed to consider and decide the same according to provisions of law by a reasoned and speaking order expeditiously but not later than 3 months from the date of receipt of the appeal filed by the applicant. The applicant would be at liberty to file substantive OA afresh according to the provisions of law if he is aggrieved by the decision of the Appellate Authority.

5. With these observations the OA is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Adm/